

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.03
C.P. (IB)No.65/BB/2024

IN THE MATTER OF:

M/s. Embassy Services Pvt. Ltd. ... Petitioner
Vs.
M/s. Redwood Infrastructure Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 08.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri S. Srihari
For the Respondent : Shri Avinash.S

ORDER

1. Heard the Ld. Counsels appearing for the Parties.
2. It is noticed that in compliance to Order dated 18.06.2024, Ld. Counsel for the Petitioner has filed proof of payment vide Diary No.3593 dated 21.06.2024. Ld. Counsel for the Respondent has filed objections vide Diary No.3467 dated 18.06.2024. The same are taken on record.
3. Ld. Counsel for the Petitioner reports no rejoinder is required to be filed. Pleadings are complete.
4. List the case on **31.07.2024**.

-Sd-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-

K. BISWAL
MEMBER (JUDICIAL)